

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 164/MP/2019**

Subject : Petition for recovery of due amount for the power supply made to the Respondents, namely non-payment of surcharge, recovery of rebate deducted by Respondents despite making delayed payment violating the terms of the agreement to pay within time.

Petitioner : Anrak Aluminum Limited

Respondents : Andhra Pradesh Transmission Corporation & Ors.

Date of Hearing : 3.9.2019

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Shri Pramod Kumar, Advocate for the Petitioner

**Record of Proceedings**

Based on the request of the learned counsel for the Petitioner, the Petition was adjourned.

2. The Petition shall be listed for hearing on admission in due course for which separate notice will be issued.

**By order of the Commission**

**sd/-  
(T.D. Pant)  
Deputy Chief (Legal)**

